

ORDER

Re : Situation arising due to outbreak of the novel coronavirus (COVID-19)

Keeping in view the prevailing situation arising due to outbreak of the novel coronavirus (COVID-19), considering the prevailing lockdown/ Curfew situation, in continuation of earlier order passed by this Court bearing No. 7/Spl./RG/Misc. dated 13.04.2020, Hon'ble the Chief Justice has been pleased to order as under:-


- “1. In the states of Punjab and Haryana as well as Union Territory Chandigarh, all the District and Sub-Divisional Courts will also function restrictively from 01.05.2020 till the lockdown/ curfew is in force in the respective area, and the District and Sessions Judge will make arrangement in their respective Sessions Divisions in such a manner that one or two Additional District & Sessions Judge(s) alongwith one or more Civil Judges-cum-Judicial Magistrates and minimum supporting staff, so required, shall attend the urgent matters on rotation basis.*
- 2. The number of Judicial Officers/officials to be so deputed for urgent work in the concerned Sessions Division shall be decided by the respective District and Sessions Judge.*
- 3. The remaining Officers as well as the staff shall work from home during the above said period and shall not leave the station without prior*

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permission of the District and Sessions Judge. Further they will also make themselves available immediately as and when their services are required.

4. *The cases already fixed in the courts during the abovementioned period shall be adjourned by making appropriate arrangements by the respective District and Sessions Judge(s)."*

BY ORDER OF HON'BLE THE CHIEF JUSTICE


29.4.2020
(Sanjiv Berry)
Registrar General
29.04.2020